

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2159  
ANSWERED ON 05.08.2024**

**KENDRIYA VIDYALAYA SANGATHAN TRANSFER POLICY 2023**

**2159 DR. JAYANTA KUMAR ROY:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether employees having spouses in Government Service have been displaced/transferred in Kendriya Vidyalaya Sangathan (KVS) under Transfer Policy 2023;
- (b) if so, details of number of such spouses and number of employees still posted away from their spouses' station;
- (c) the details of employees who have taken voluntary retirement from service in 2022, 2023 and 2024;
- (d) whether representation has been received by KVS to add 'Spouse' in Part-I, Point 3- Basic Principles (V) of Transfer Policy to enable them to apply for transfer without completion of three years tenure like cases covered under PwD/MDG/DFP/LTR, if so, the action taken by the Government in this regard, if not, the reasons therefor; and
- (e) other steps being taken by the Government to ensure posting of Government spouses in the KVS at the same place in accordance with the DoPT guidelines to ensure ease of living?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SHRI JAYANT CHAUDHARY)**

(a) & (b) The Kendriya Vidyalaya Sangathan (KVS) Transfer Policy 2023 is school-centric and supports the needs of all employees subject to the requirements of the organization and availability of vacancy. Transfer guidelines / policies of the institution are in place to ensure achievement of the objective of KVS, with regard to all stakeholders. KVS Transfer Policy 2023 aims to give better stability to the teaching process by prescribing a defined tenure for teaching and non-teaching staff. Further, the policy is comprehensive and school-centric in order to ensure balanced availability of staff and a uniform standard of education for all students in 1253 functional KVs across the country.

There are specific provisions in Transfer Policy 2023 for consideration of spouse cases subject to availability of vacancies. The policy is aligned with the Central Government Rules and Regulations on transfer-posting. Weightage in terms of Transfer Counts and Displacement Counts is accorded to transfer requests on spouse ground. In addition, request for transfer on spouse ground is also considered in exceptional circumstances where both spouses are KV employees or one spouse is KV employee and the other is a Central Government / Defence employee / Central Public Sector Undertakings / Central Autonomous Bodies / State Government employee and the tenure of the KV employee is not yet completed but stay at the station is more than 3 years.

Any transfer to the choice station is dependent on the vacancies available as well as allotted transfer counts as per KVS Transfer Policy, 2023. As per information received from KVS, the data filled by employees during the annual transfer process 2024 under spouse category as well as details of requests for transfer and transfer made are as under:-

<b>Particular</b>	<b>No. of Cases</b>
Total number of spouse cases	9215
Number of employees requested for transfer under spouse ground	321
Number of employees transferred on spouse ground to their choice place	150

Rest of the employees have been retained at same station on spouse ground.

(c) As per information received from KVS, no such case has been reported involving employees, who took Voluntary Retirement from services due to displacement / transfer. VRS is an option which an employee can exercise as a personal choice.

(d) & (e) There is also a provision in KVS Transfer Policy 2023 to facilitate transfer of spouse cases even without completion of 5 years tenure by the concerned employee. In such cases, KVS can transfer on spouse ground, on request, by giving relaxation in tenure from five years to three years subject to availability of vacancy, eligibility, station seniority and applicable parameters in the interest of the organization. The policy is aligned with the Central Government Rules and Regulations on transfer-posting. Weightage in terms of Transfer Counts and Displacement Counts is accorded to transfer requests on spouse ground.

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